

how the members were demanding to increase their salaries and allowances in pitiable situation.

Mr. Deputy Speaker, Sir the people who watch the proceeding of this House on television what would they think about us as to how we are raising our voice for our salaries and allowances despite of the fact that a committee has already been constituted in this regard and the Committee has submitted recommendations which are pending with the Government for consideration since long. The Cabinet is not looking into these recommendations. My submission is that the Members should not be presented in such a miserable condition before masses of the country, no matter if you reject or accept their recommendations.

Mr. Deputy Speaker, Sir, today it is not a question of salaries and allowance of the members, rather the members want to do something for the development of their areas. Mr. Ram Vilas Paswan is the leader of this House. Can he not say that the fund will be released tomorrow or by the end of this month? Who is stopping for say so?

Mr. Deputy Speaker, Sir, I do not want to go in details but I would like to request the hon'ble leader of this House not to present such miserable condition of members.
.....(Interruptions)

[English]

MR. DEPUTY SPEAKER : Now I move the the next item.
Prof. Chandumajra.

.....(Interruptions)

MR. DEPUTY SPEAKER : I have called Prof. Chandumajra.

.....(Interruptions)

[Translation]

SHRI JAGMOHAN (New Delhi) : Mr. Deputy Speaker, Sir, I will take only one minute.

13.00 hrs.

I would like to make a suggestion regarding delay in implementation of M.P.'s Local Area Development Programme which is baneficial for all(Interruptions)

MR. DEPUTY SPEAKER : I will call you later on. You first listen to him

.....(Interruptions)

SHRI JAGMOHAN : The reason for delay its implementation is that they ask for certificate regarding expenditure of earlier funds before releasing the fund. It takes times to get the certificate and therefore the fund is not released. Therefore they have already sent a letter that

second instalment of fund will be released only when the balanced is Rs..50 lakh. I would like to make a constructive suggestions if a scheme is sanctioned, and contract is awared, it takes time for authority to disburse amount. For example, if you work for the corporation, it takes time to one or two years for payment of the bill for sewer contract. So the certificate can not be issued immediately. You will want the date when the contract has been awarded.

[English]

It should be treated as having been spent.
.....(Interruptions)

As it will be committed expenditure if you do this, all the money will be released(Interruptions)

13.01 hrs.

[SHRI CHITTA BASU *in the Chair*]

[English]

DR. K.P. RAMALINGAM (Tiruchengode) : Mr. Deputy-Speaker, Sir, as far as the hon. Members are concerned, there should not be any disparity between Rajya Sabha and Lok Sabha. All rights should be equal in both Rajya Sabha and Lok Sabha. But what is happening now? The Members in Rajya Sabha have got coupons for LPG two times which they are issuing to the people. But it has been denied to the Members of the Lok Sabha. How is it possible? Is there any rule?

SHRI TIRUCHI SIVA (Pudukkottai) : Actually, we are the representatives of the people.

DR. K.P. RAMALINGAM : The Lok Sabha Members are elected by the public. We have got a responsibility towards them. The Members of the Rajya Sabha are elected only by the Members from the Lok Sabha and the State Legislatures. You are giving gas coupons to them. But you are not allowing this facility to us. Is it as a result of an action by the Government? What is the announcement by the hon. Speaker? The Speaker, Lok Sabha must give a correct ruling on this subject. We want an immediate reply on this issue.....(Interruptions)

[Translation]

SHRI QAMARUL ISLAM (Gulberga) : The Member of Rajya Sabha are nice and that is why that they getting it(Interruptions) And the Members of this House, will not given these coupons. That's why it has been discontinued. Such type of misinformation has been spread(Interruptions)

For how long will this discrimination continue(Interruptions).

It is a question of our dignity (Interruptions). You should assure us about it (Interruptions). You should

assure us about it.. (Interruptions). Either you should discontinued it or provide it to all(Interruptions)

DR. SHAFIQR RAHMAN BARQ (Moradabad) : Mr. Chairman, Sir, Members of Lok Sabha should also be given these coupons.....(Interruptions)

[English]

MR. CHAIRMAN : Please allow the House to be conducted peacefully.

.....(Interruptions)

MR. CHAIRMAN : I am to repeat it again. The hon. Members should know that we, who sit here, are also to work under certain constraint. The Speaker's office has given me a list. Naturally, I have the least scope for discretion.

SHRI SUKH RAM (Mandi): The people are suffering on account of earthquake.

MR. CHAIRMAN : You can raise that issue under rule 193. There can be a discussion because it is a natural calamity.

I shall have to call certain Members till 1.30 p.m. I shall go by the list. Now, Prof. Prem Singh Chandumajra(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Sir, would there be lunch hour today ?.....(Interruptions)

MR. CHAIRMAN : No, there would not be any lunch hour today.

SHRI NIRMAL KANTI CHATTERJEE : Sir, you please make that announcement here(Interruptions)

MR. CHAIRMAN : You can go and have your lunch.

.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : It does not matter if I miss the proceedings of the House!.....(Interruptions)

DR. K.P. RAMALINGAM : What is the ruling on the disparity of providing gas connection and(Interruptions)

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Mr. Chairman, Sir, though I would like to speak on different subject, I would also take part in the subject that is being discussed. As you are well aware that the Members of Rajya Sabha are given coupons for LPG and telephone connectins and the Members of Lok Sabha are deprived of the same, I am of the opinion that the Members of Lok Sabha should be given LPG and telephone connection as well.

I would like to bring a important subject to the notice of the Government through you regarding grave condition of

the country caused by flood. The flood is damaging the crops, destroying the houses and affecting the public life. Particularly the floods in Jhajhar, Narkanda and Tangri rivers have resulted in heavy damage recently 20 villages in Mona sub-division and 15 villages in Ghinnaur sub-division in my area are still submerged in water due to flood. We had demanded that there should be a long term scheme to check the flood and the damage caused therefrom. For instance, we can check the water of the river by building dam in hill areas. We can utilize the water for irrigation purpose, prevent the damage caused by the flood and produce electricity.

When I went to Bihar, somebody told me there that two crops were grown there-first Kharif, second relief. If the first crop was damaged by the flood, the people depended on relief. And even this relief is not distributed fully. It happens every year. There should be some measures to prevent the damage by the flood. The Crop Insurance Scheme should be implemented as the Government has provided in its Common Minimum Programme. But it is a matter of sorrow that it has not been implemented so far. While there is insurance in industry, there is no insurance in agriculture sector nor the farmers are given full relief.

I would like to request the Government that Crop Insurance Scheme should be implemented and permanent measures should be taken to check the flood.

SHRI CHANDRA SHEKHAR (Ballia) : Mr. Chairman, Sir, I would like to submit briefly that some days ago I had raised the matter about the court's decision regarding the installation of the statue of Gandhiji at India Gate and the directive to the Government to take a decision by 4th August in that regard. So far the Government has made no response. Shri Narasimha Rao had proposed to build a August Kranti Udyan and the whole House had expressed its unanimity on it. I feel sorry that neither there has been a reaction from the Government nor a single line about this matter has appeared in the newspapers of the country. On the other hand, what is appearing in the newspaper is that was right thing to kill Gandhi. Not only that an interview of a gentleman has appeared in leading newspapers stating that a man like Gandhi would be killed if he were to be born again. Such news items are appearing at a time when the country is celebrating the Golden Jubilee of its independence. I would like to submit(Interruptions) Nothing positive will come out by saying 'shame' I would humbly submit to the members that we are being ashamed in the country for what we are doing. But either the Government should take decision in regard to build the park before August 15th or it should make clear through a statement that there is no place for Gandhiji. In this golden jubilee of the freedom fighters, just because some intellectuals assert that the architectual beauty of the Lutyens will be lost.

The documents have been submitted in the High Court stating that the statue of Gandhiji is nothing but a caricature. It has been stressed that if the statue of Gandhiji is installed, it will be an aesthelic vandalism. Though the Court has given